

[Shri B. R. Bhagat]

- (xix) The Customs and Central Excise Duties Export Drawback (General) Seventeenth Amendment Rules, 1966, published in Notification No. 42 in Gazette of India dated the 1st January, 1966.
- (xx) G.S.R. 51 published in Gazette of India dated the 1st January, 1966
- (xxi) The Customs and Central Excise Duties Export Drawback (General) Eighteenth Amendment Rules, 1966, published in Notification No. G.S.R. 52 in Gazette of India dated the 1st January, 1966.
- (xxii) The Customs and Central Excise Duties Export Drawback (General) Twenty second Amendment Rules, 1966, published in Notification No. G.S.R. 89 in Gazette of India dated the 15th January, 1966.
- (xxiii) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1965, published in Notification No. G.S.R. 90 in Gazette of India dated the 15th January, 1966.
- (xxiv) The Customs and Central Excise Duties Export Drawback (General) Twentieth Amendment Rules, 1966, published in Notification No. G.S.R. 91 in Gazette of India dated the 15th January, 1966.
- (xxv) The Customs and Central Excise Duties Export Drawback (General) Twenty-first Amendment Rules, 1966, published in Notification No. G.S.R. 92 in Gazette of India dated the 15th January, 1966.

[Placed in Library. See No. LT-5413/66].

2. Notification S.R.O. No. 407/65 published in Kerala Gazette dated the 16th November, 1965 under sub-section (2) of section 9 of the Kerala Stamp Act, 1959 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5414/66].

FOOD CORPORATIONS (FOURTH AMENDMENT) RULES, 1966

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon): I beg to lay on the Table:—

A copy of the Food Corporations (Fourth Amendment) Rules, 1966 published in Notification No. G.S.R. 156 in Gazette of India dated the 28th January, 1966 under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-5415/66].

DELIMITATION OF COUNCIL CONSTITUENCIES (UTTAR PRADESH) AMENDMENT ORDER, 1966, ETC.

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy each of the following papers:—

- (1) (1) The Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1966, published in Notification No. G.S.R. 101 in Gazette of India dated the 13th January, 1966 under sub-section (3) of Section 13 of the Representation of People Act, 1950. [Placed in Library. See No. LT-5416/66].

(2) Order No. 10 of the Delimitation Commission determining delimitation of Parliamentary and Assembly constituencies in the State of Maharashtra published in Notification No. S.O. 363 in Gazette of India dated the 29th January, 1966, under sub-section (3) of section 10 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-5417/66].

(2) The Admission as Advocates (Exemption from Training and Examination) Rules, 1965 published in Notification No. S.O. 3917 in Gazette of India dated the 15th December, 1965 under sub-section (5) of section 49A of the Advocates Act, 1961. [Placed in Library. See No. LT-5418/66].

(3) Notification No. G.S.R. 111 published in Gazette of India dated the 22nd January, 1966, under sub-section (3) of section 20A of the Companies Act, 1956. [Placed in Library. See No. LT-6419/66].

(4) Report on the Third General Elections in India, 1962—Vol. I (General). [Placed in Library. See No. LT-5420/66].

REPORT ON THE ACTIVITIES OF THE RUBBER BOARD FOR THE YEAR 1964-65

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): I beg to lay on the Table:—

A copy of the Report on the activities of the Rubber Board for the year 1964-65. [Placed in Library. See No. LT-5421/66].

KERALA PANCHAYATS ACT, 1960, etc.

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): I beg to:—

(1) re-lay on the Table a copy each of the following Notifications:—

(i) S.R.O. No. 352/65 published in Kerala Gazette dated the 14th September, 1965, under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5310/65].

(ii) S.R.O. No. 343/65 published in Kerala Gazette dated the 14th September, 1965, making certain amendments to the Rules issued by the Government of Kerala under sub-section (5) of section 65 of the Madras Co-operative Societies Act, 1932 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, in relation to the State of Kerala. [Placed in Library. See No. LT-5366/65].

(2) to lay on the Table a copy of the Fertiliser, (Control) Amendment Order, 1965, published in Notification No. G.S.R. 1877 in Gazette of India dated the 25th December, 1965, under sub-section 6 of section 3 of the Essential commodities Act, 1955. [Placed in Library. See No. LT-5422/66].